

Sardar Hukam Singh: There are a good number of cases where people were allotted lands just on paper, but did not get possession because the allotment was very small—an acre and a half and half an acre, and in some cases where 20,000 claims were refused in respect of four acres—may I know whether in those cases where they have not got the possession, their claims for immovable property will be verified?

Shri J. K. Bhonsle: I want notice of that question.

Dhoties and Sarees FOR HANDLOOMS

*1364. **Shri Gidwani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any representation from the Bombay Government asking them to reserve production of bordered *dhoties* and coloured *sarees* below 40s counts exclusively for the handloom industry in view of the widespread unemployment among handloom weavers; and

(b) if so, what is the decision?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) A resolution of the State Handloom Board to this effect was forwarded by the Bombay Government.

(b) No decision has been taken on this communication.

Seth Govind Das: Is it not a fact that representations like this have been coming to Government for many years and when a decision in this respect can be expected?

Shri T. T. Krishnamachari: Sir; certain decisions have been taken in regard to this matter. The hon. Member knows we have got a percentage of reservation for handlooms. Recently also, we have restricted the production of *dhoties* to 60 per cent., and the quota period has been fixed. That is the action that is being taken from time to time. I do not know

what the hon. Member means by asking when action will be taken. If communications of this nature from either a State Handloom Board or some handloom weavers' organization come in, they are being examined. If there is anything in those communications, we take action. Otherwise, they are just lodged.

Shrimati A. Kale: May I know whether this concession will be given only to those States from whom the resolution is received or to other States also where there are handloom weavers?

Shri T. T. Krishnamachari: The Government of India cannot give any concession to a particular State. All concessions that they give will apply to the entire country.

Kumari Annie Mascarene: May I know, Sir, whether the Government have received similar representations from other State Governments?

Shri T. T. Krishnamachari: As I said, this is a continuous process. Sometimes representations come from Governments; oftentimes representations come from bodies the existence of which or the authenticity of which we are not aware of.

Shri Gadlingana Gowd: May I know the approximate time within which the Government of India will come to a decision in this matter?

Shri T. T. Krishnamachari: There is no intention at the moment of taking any decision on this matter. The hon. Member is not perhaps aware of the fact that there is a Committee now sitting which will enquire into this question along with the other matters, and when the Committee's report comes and if the Committee recommends any action to be taken, Government will consider.

Seth Govind Das: How many representations on behalf of the State Governments in this respect are still pending before that Committee?

Shri T. T. Krishnamachari: I do not know if any representations have been sent to that Committee. Perhaps if they have been sent, I do not know how many there are and whether they are pending. Till the Committee's report comes in, the position cannot be considered.

Shri Punnoose: There is some reservation in certain States for handloom cloth. May I know how that reservation compares to the total production of *sarees* and *dhoties*—handloom and mill-made?

Shri T. T. Krishnamachari: It is an omnibus question, and I am unable to give an answer equally precisely. All that I can say is whatever Government has done in this regard has been placed on the Table a number of times. There are certain reservations in regard to certain categories of goods manufactured by mills, and the hon. Members know also about this reservation regarding the *dhoties*. I cannot give any statistical appreciation of the position, Sir, either in regard to any particular State or in regard to the country as a whole.

Shri Punnoose: The total production has been reduced. I read in the newspapers. Is it a fact that total production has been reduced as a result of this reservation of *sarees* and *dhoties* for handlooms?

Shri T. T. Krishnamachari: I did mention that as during the quota period—April 1951 to March 1952 the total production of *dhoties* by mills was envisaged to be at an average rate of 50,000 bales. I have already answered a question the other day that as against the 50,000 bales, which is the quota, we have reduced the quota to 30,000 bales. Production is well within the 50,000 bales. While production has been restricted, in so far as *sarees* and *dhoties* are concerned, I am not in a position to say whether any advantages have accrued to the handloom industry.

MOVABLE EVACUEE PROPERTY

*1365. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the agreement arrived at with the Government of Pakistan during the recent discussion at Karachi between the representatives of India and Pakistan Governments regarding certain items of movable property has been ratified;

(b) if so, what are these items of the agreement; and

(c) what steps are being taken to implement them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The Government of India have informed the Government of Pakistan that they accept the decisions reached by the representatives of the two Governments, and are awaiting confirmation of the decisions by the Government of Pakistan.

(b) A copy of the Press Communiqué indicating the items of agreement reached between the two countries is laid on the Table of the House. [See Appendix VI, annexure No. 45.]

(c) As soon as the Pakistan Government have ratified the agreement, suitable instructions for the implementation of the agreement reached will be issued to the Officers concerned.

Shri Gidwani: Why is it that the Pakistan Government has not sent any reply to the letter sent by the Government of India accepting the recommendations?

Shri J. K. Bhonsle: A reply is awaited.

LOCAL DEVELOPMENT WORKS

*1366. **Shri B. K. Das:** Will the Minister of Planning be pleased to state:

(a) the amounts that have been granted to different States for the cur-